[Shri K. Raghu Ramaiah]

Janeswar Mishra and Shri Jyctimnay Bosu, I have stated the position of the Government more than orce and I do not want to repeat it. With regard to the other matters, to the extent they are relevant to next weekly business, I shall communicate to the Ministers concerned.

SHRI JYOTIRMOY BOSU: I et the hon. Minister be toid that in this liouse the Speaker's ruling a supreme and final; Government car not comminto the picture. This is what Mr. Raghu Ramaiah should convey to the Leader that the Speaker's ruling, as far as this House is concurred, is supremed final and binding. You should also issue the necessary directive to the Government to remove Mr. N. K. Singh.

DR. KAILAS (Bombay South): When I met you in your Chamber the other day, you had stated that it was a State subject and that it could not be discussed here I want to point out that the students and research workers are suffering due to unfortunate happenings and it should be taken due notice of as this matter comes under Central Act of the Medical Council Act. Hence this matter should be looked into urgently by the State Government so that the patients, the undergraduate and post graduate students do not suffer.

MR. SPEAKER: When I said that it was a State matter, they said that it was a minority institution.

DR. KAILASH: I want not allowed that was the unfortunate part of it. I wanted to raise the question of Tamil Nedu flag also. The DMK Government has started flying its own flag on the office of the IG Police by removing the National flag. This is very unfortunate; this should also be discussed in this House. I wish the Home Minister makes a statement roout this:

MR. SPEAKER: We take up the next item now.

13.35 hrs.

PONDICHERRY BUDGET, 1975-76

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE PRANAB KUMAR MUKHERJEE): Sir, as the House is aware, by virtue of a further Order made by the President on the 7th March, 1975, 10 exercise of the powers conferred section 51 of the Government of Union Territories Act, 1963, the 1eference to Legislative Assembly of the Union territory of Pandicherry in the relevant sections of the Act, dealing with financial matters, shall continue to be construed as reference to Parliament for a further period of six months with effect from 28th March. 1975. Accordingly, with your mission Sir, I lay before the House, as required under section 27 of the Act, the Annual Financial Statement of the Union Territory of Pondicherry for the financial year commencing from 1st April, 1975. Besides the Annual Financial Statement and the Explanatory Memorandum, the Demands for Grants for the whole year 1975-78 are also being circulated to the Honourable Members, although I shall, at an appropriate stage in the current session, move the House to make, on account, supplies needed to meet the expenditure from the Consolidated Fund of Pondicherry during the arst five months of the year, for the present pending grant of supplies for the whole year by the appropriate Legislature.

13.36 hrs.

[Mr. DEPUTY-SPEAKER in the Chair],

Revised Estimate 1974-75

2. The Budget of the Union territory for the current year, presented to and epproved by the House, assumed Revenue Receipts at Rs. '11.60

crores, including Rs. 4.73 crores as grants-in-aid from the Consolidated Fund of India. During the year, the Union territory administration raised additional resources by increasing the rates of State Excise Duties, Salestax and Motor-Vehicle Tax and also revised the Electricity Tariff. As a result of these measures as well as buoyancy in collections, Revenue Receipts in the current year, including grants-in-aid of Rs. 4.17 crores from the Consolidated Fund of India, are now estimated to be more by Rs. 1.49 crores. Expenditure on Revenue Account, originally estimated at Rs. 11.60 crores, will also be more by Rs. 3 crores, due mainly to the measures which the Union territory administration had to take to provide relief in the distress caused by drought in the Pondicherry and Karaikal regions tollowing the failure of monscon, revision of pay scales of the employyees of the Union territory on the basis of the recommendations of the Pay Commission as well as grant of additional dearness allowance and payment of surcharge levied by Tamil Nadu on Electricity supplied to the Union territory. As a result, there will be a deficit of Rs. 1,60 crores on Revenue Account, while no such deficit had been anticipated in the original Budget for the year. Capital Account, receipts are now estimated to be marginally more Rs. 16 lakhs and disbursements Rs. 32 lakhs, resulting in a deficit of Rs. 16 lakhs. The ovrall deficit is thus, estimated at Rs. 1.76 crores, which will be met entirely from the balance in the Consolidated Fund of the Union territory at the commencement of the year.

Budget Estimate 1975-78

3. Excluding grants-in-aid from the Consolidated Fund of India, receipts on Revenue Account are estimated at Rs. 9.95 crores and expenditure at Rs. 15.34 crores, leaving a delicit of Rs. 539 crores, which will be met by grants-in-aid to be paid from the

Consolidated Fund of India. Disbursement of Capital Account is estimated at Rs. 2.96 crores, of which Rs. 81 lakhs will be towards repayment of loans advanced from the Consolidated Fund of India. Receipts on account of loan repayments to the Union territory are estimated at Rs. 41 lakhs. Consequently, loans of the order of Rs. 2.55 crores will have to be paid from the Consolidated Fund of India to meet the Union territory.

Plan Outlay

4. The Budget of the Union territory for 1974-75 envisaged an outlay of Rs 4.11 crores on its Plan, of which Rs. 4 crores was to have been met by grants-in-aid and loans from the Consolidated Fund of India. Following raising of additional resources by the Union territory administration during the year, the Plan outlay is now estimated at Rs. 4.45 crores in the current year. The Budget for 1975-76 contemplates a higher Plan outlay of Rs. 5.14 crores to be financed wholly by grants-in-aid and loans from the Consolidated Fund of India. A sectoral distribution of the contemplated Plan outlay in 1975-76 is given in the Annexure to the Explanatory Memorandum which is being circulated along with the other Budget documents. In addition, the estimates for 1975-76 include Rs. 36 lakhs for expenditure on Central and Centrally-sponsored Plan Schemes in the Union territory.

13.38 hrs.

GENERAL BUDGET, 1975—GENE-RAL DISCUSSION—contd.

MR. DEPUTY-SPEAKER: We resume discussion of the General Budget. Finance Minister to reply:

श्री संश्र्म थांडें (माजीपूर) . मंत्री महोदय के जवाब देने से पहले मैं एक बात कहना चाहता हूं। यह जो खांडसारी ग्रीर सुगर पर टैक्स लगाया है उस से सारा